

**Short Filling of Paddy Bags during Procurement**

5226. SHRI KALI PRASAD PANDEY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it has come to the notice of Government that some officials of FCI had accepted 60-65 kg. filling paddy per bag as against 70 kg. as instructed by FCI in the recent kharif procurement in Punjab ;

(b) if so, the action taken against the officials concerned ;

(c) whether Government have arranged to undertake surprise checks of the actual weight of paddy bags in different districts of Punjab ;

(d) whether any complaints have been received from rice shellers of Punjab against FCI ; and

(e) if so, details thereof and action taken thereon ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). It has been reported by Food Corporation of India that 65 kg. filling of paddy has to be undertaken in a few centres of Faridkot District as 70 kg. filling was found difficult. However, no packing below 65 kg. was undertaken.

(c) Senior officers from the Headquarters and Zonal Office of Food Corporation of India visited Punjab at the time of procurement and surprise checks were conducted to check weightment paddy.

(d) and (e). Complaints were received from rice millers of Punjab about shortage of weight in bags in some centres and against the terms and conditions of custom milling of Corporation's paddy on State Government pattern of standard deduction. The

millers have now been given the option to lift paddy on the actual issue weight.

**Non-Depositing of PF Amount by the employers in Andaman and Nicobar Islands**

5227. SHRI MANORANJAN BHAKTA : Will the Minister of LABOUR be pleased to state :

(a) the number of cases of default of deposit of employers' share by the Bengal employers detected by the Provident Fund Commissioner, West Bengal, in the Union Territory of Andaman and Nicobar Islands, give details separately for Government departments and private companies ; and

(b) the number of Provident Fund prosecution cases initiated in Andaman and Nicobar Islands, for private companies and Governments departments, separately, together with names and the amount involved ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) The following Public Sector units in the Union Territory have defaulted in payment of employers' share of provident fund contributions :

*Amount of arrears*

1. M/s Harbour Master Rs. 43,780/- (Marine).
2. M/s. Harbour Master Rs. 50,153/- (Transport)

No private company is in default in payment of provident fund contributions as on date.

(b) A prosecution case has been filed against M/s. Albion Plywood Ltd., a private company, for default in payment of provident fund contributions amounting to Rs. 1.33 lakhs for the period from August, 1972 to June, 1975. The company has since paid the outstanding dues in full. No prosecution case has

been filed against the defaulting public sector units so far.

#### Survey Regarding Concealed Tenancy

5228. SHRI BANWARI LAL BAIKWA : Will the Minister of AGRICULTURE & RURAL DEVELOPMENT be pleased to state :

(a) whether any public agency conducted any survey regarding the position of concealed tenancy in various States ; and

(b) if so, the results of such survey ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) According to the information received from the Governments of Gujarat, Himachal Pradesh, Orissa, Punjab, Rajasthan, Tamil Nadu and Union Territories of Andaman and Nicobar Islands, Goa, Daman & Diu and Pondicherry no survey by public agency has been conducted to ascertain the position of concealed tenancy.

(b) Question does not arise.

#### Replacement of C.I. Pipes and Sewer Pipes in Pushp Vihar

5229. SHRI RAM PUJAN PATEL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in Pushp Vihar Sector I, New Delhi, C. I Pipes and sewer pipes of number of quarters are broken and the area's C.P.W.D. Enquiry neither lodge such complaints nor attends to them ;

(b) whether C.I. pipes and sewer pipes broken years ago have neither been repaired nor being replaced by the Enquiry Staff ;

(c) whether any complaint to this effect had been received by the Director-General (Works) C.P.W.D., New Delhi the during last three months ; and

(d) if so, the action taken by Government in this regard ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR) : (a) It is correct that soil pipes get damaged due to removal of very bad chokages and sometimes due to vandalism. Any complaint lodged with the CPWD Enquiry is attended to promptly.

(b) It is not correct.

(c) and (d). Some complaints have been received in the C.P.W.D. Enquiry office during the last three months and the same have been attended to.

#### Protest over the words 'Harijans' and 'Girijans'

5230. SHRI SIDHA LAL MURMU : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 6903 on 12 April, 1983 regarding Protest over the use of words 'Harijans' and 'Girijans' and state :

(a) whether Government as well as the major national political parties have used the words 'Harijans' and 'Girijans' in their election propaganda press releases and public speeches on the even of 8th Lok Sabha election ;

(b) whether Delhi Scheduled Castes Welfare Association (Regd.), Ambedkar Bhawan, New Delhi has in their various protest letters addressed to the Minister and Chief Election Commissioner taken serious exception over the use of the said unconstitutional and derogatory words ; and

(c) if so, action taken on these letters and what effective preventive measures have been taken by Government against the use of these words ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) The matter regarding